

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1844  
ANSWERED ON:02.08.2001  
AMENDMENT IN CR.P.C.  
RENU KUMARI SINGH

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) the recommendations made by the 16th Law Commission ,for amending the Code of Criminal Procedure;
- (b) the recommendations which have not yet been implemented alongwith the reasons therefor;
- (c) the number of persons in judicial custody who were arrested for bailable offences, State/UT wise; and
- (d)the time by which all the recommendations are likely to be implemented?

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a),(b)&(d): The Sixteenth Law Commission constituted with effect from 1st September, 2000 for a period of three years ending on 31st August, 2003 has not made any recommendation for amending the Code of Criminal Procedure, 1973 in the form of a report.

(c): Requisite information is not being maintained.